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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : TCP/59/ (IB)/2017
NAME OF THE PETITIONER(S) : DHIRAJ BIHARI JHA
NAME OF THE RESPONDENT(S) : RADICAL ADV. & CONSULTANCY PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	R. ABDULMUBEEN	Counsel for Respondent	
2.	ABHINAV PARTHASARATHY	Counsel for Petitioner	
	For R. PARTHASARATHY		

ORDER

Counsel for both of the parties are present. Counsel for the Petitioner submitted that he is willing to sell out his shares and for that purpose he will make the offer to the existing shareholders in accordance with the procedure provided in the articles of Association of the Company. Counsel for Respondent submitted that they will negotiate the price, failing which the Petitioner will be free to sell out his shares to the third party. In the meantime, the present position of the Petitioner as Director of the Company shall remain continued and the shareholding pattern shall not be disturbed. It is on record that there is a resolution passed on 08.03.2016, to which no effect shall be given till further order. Put up on **09.10.2017 at 10.30 A.M.**

—sd—
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

—sd—
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)